

[Shri Hem Barua]

also. It is a very unfortunate matter that Pakistan is trying to exploit the situation of misery so far as the people of East Pakistan are concerned and they are playing a political game against India because they hate India. Therefore, they do not want these gifts from India on the other hand, about relief work in East Pakistan, Pakistani students and young people held demonstrations in London and Dacca that the relief work is not sufficient. On the other hand, it is also reported that different countries of the world are pouring into Pakistan with relief. In this context, may I know whether in refusing to accept our help, Pakistan has also refused the help of any other country in the world and in refusing our help of two fifty-bed mobile hospitals and also aircraft and riverine craft, may I know if Pakistan has adduced any reasons for refusal and if so, whether Government has gone into this fact or not ?

SHRI SWARAN SINGH : The only reason that was given was that they have not got requirement of this type of means of transport and we have no intention to pursue the matter further with them. If they say, they have not got any necessity, we should accept it.

SHRI HEM BARUA : You have not replied to my question. I wanted to know whether they have refused help from any other foreign country who are pouring help into East Pakistan.....

SHRI SWARAN SINGH : They have not refused help but they have mentioned certain items which they would require and we are supplying them. It is true that they have accepted aircrafts from certain other countries and helicopters also, from certain other countries.

12.45 hrs.

RE : QUESTION OF PRIVILEGE

SHRI SHRI CHAND GOYAL (Chandigarh) : I am raising a question of Privilege. You might have read in the papers today that the Prime Minister has made a statement.....

MR. SPEAKER : I have not allowed you.

SHRI SHRI CHAND GOYAL : This is a very serious matter. When the House is in session and when the Commission of Inquiry to go into the circumstances of the death of the late Pandit Deen Dayal Upadhyaya was announced in this very House because of persistent demand made by the Jan Sangh Members, and when the Home Minister himself announced the appointment of the Commission, it is really very strange that the Report of the Commission was not supplied to the Members and yet the contents are being disclosed outside the House.

MR. SPEAKER : It is not a question of privilege.

DR. RAM SUBHAG SINGH (Buxar) : At the instance of the House this Commission was appointed. No body can disclose the contents of the report before the Members know it.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, आप सुनिये ।

SHRI SHRI CHAND GOYAL : I am quoting from a book.....

अध्यक्ष महोदय : मैंने आपको समझाया चेंबर में, फिर भी आप खड़े हो गए ।

श्री श्रीचन्द गोयल : क्या समझाया आपने पता नहीं लग रहा है ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप इस सदन के अधिकारों की रक्षा नहीं करेंगे तो फिर कौन करेगा ?

DR. RAM SUBHAG SINGH : The Report has not been placed so far on the Table of the House.

SHRI SHRI CHAND GOYAL : It has not been circulated to Members.

श्री अटल बिहारी वाजपेयी : अखबारों में रिपोर्ट छप रही है । मैं अखबारों को दोष देना नहीं चाहता हूँ ।... (व्यवधान)...

MR. SPEAKER : I am informed that the Report is being placed on the Table now.

श्री अटल बिहारी वाजपेयी : फिर भी यह सवाल तो रहेगा। आप जरा सुनिये। (व्यवधान)...

MR. SPEAKER : It is a question of propriety ; but not of privilege.

श्री अटल बिहारी वाजपेयी : तो आप कहिए कि उन्होंने इम्प्रोप्रायटी की है। यह रिपोर्ट कैसे प्रकाशित हुई ?

MR. SPEAKER : I am looking into it. Hon. Members need not get up again and again. ...

SHRI SHRI CHAND GOYAL : This matter concerns the whole House. Kindly permit me for a minute. (Interruptions)

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है। आपको स्मरण होगा कि आप इसी आसन पर थे जबकि सरकारी बैंच से कहा गया था कि इसकी जाँच ... (व्यवधान) ...

अध्यक्ष महोदय : मैं देखकर बताऊँगा। At the most it may be impropriety.

श्री प्रकाशवीर शास्त्री : मेरा निवेदन दूसरा है। आपकी उपस्थिति में इस सरकार की ओर से कहा गया था कि यह जाँच पूरी होने पर सदन की मेज पर रखी जायेगी। लेकिन जाँच पूरी होने पर वह रिपोर्ट प्रेस को चली गई और यहाँ नहीं रखी गई। तो यह जो सरकार बाहर षड्यन्त्र करती रहती है वह अनुचित है। उसको पहले यहाँ पर रिपोर्ट रखनी चाहिए।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मुझे बड़ा अफसोस है कि आप सुनना नहीं चाहते हैं। यह इस सदन की प्रतिष्ठा का प्रश्न

है कि सदन की बैठक हो रही है, रिपोर्ट सदन की मेज पर रखी जाने वाली है लेकिन कैबिनेट की मीटिंग के बाद अखबारों में खबर छप गई कि उपाध्याय जी की हत्या के राजनीतिक कारण नहीं थे। मैं अखबारों को दोष नहीं देता हूँ क्योंकि उनका काम ही पता लगाना है लेकिन सरकार कंसी है जो अपने गुप्त दस्तावेजों को ठीक तरह से नहीं रख सकती है।

अध्यक्ष महोदय : मैंने तो आपको बताया— I am looking into it.

श्री अटल बिहारी वाजपेयी : नहीं तो इस मामले में आप क्या करेंगे वह बताइये।

MR. SPEAKER : I am looking into it.

SHRI SHRI CHAND GOYAL : Kindly give me a minute. I am supported by an authority and I would like to quote from the book written by our Secretary and Mr. Kaul. Kindly permit me.

MR. SPEAKER : You are speaking without my permission.

SHRI SHRI CHAND GOYAL : I am not speaking something which is irrelevant.

MR. SPEAKER : You cannot speak if I have not allowed you. I will look into it. But, it is not a privilege issue.

SHRI K. M. ABRAHAM (Kottayam) : I happened to see in the Malayalam *Manorama* of the 25th instant a statement made by the Transport Minister of the Kerala State. It was in connection with the strike of the transport workers there. 4000 buses are off the road and 40,000 workers are involved in the strike. It is in connection with the implementation of the wage board award. The Transport Minister there says that it is the responsibility of the Central Government to give the sanction for the implementation of the wage board award

MR. SPEAKER : It is a matter concerning the State Government. How can it be raised here ?

SHRI K. M. ABRAHAM : This is the report about what the Transport Minister of Kerala has stated :

"The Minister said that the Government would require time further to consider the question of enforcing the recommendations of the wage board or increasing the transport fares. In order to enforce the wage board award, an ordinance has been promulgated or some other legal enactment has to be done. For a such procedure, the endorsement of the Central Government is also required. The Centre's stand is that such a course can be adopted only after the examination of the possibility of enforcing the award wage board recommendations voluntarily."

Will you please direct the Labour Minister to issue a statement to this effect ?

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12.52 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF AGRICULTURAL REFINANCE CORPORATION, TAX CREDIT CERTIFICATE SCHEME, INCOME-TAX RULES AND NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table —

- (1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1970 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [*Placed in Library. See No. LT-4407/70*].
- (2) A copy of Notification No. G.S.R. 1798 (Hindi and English versions) published in Gazette of India dated the 17th October, 1970, issued under section 90 of the Income-tax Act, 1961

and section 24 A of the Companies (profits) Surtax Act, 1964 regarding giving effect to the Protocol modifying and supplementing the Agreement between the Government of India and the Government of Japan for the avoidance of double taxation in respect to taxes on income. [*Placed in Library See No. LT-4408/70*].

- (3) A copy of the Tax Credit Certificate (Equity Shares) Amendment Scheme, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1822 in Gazette of India dated the 23rd October, 1970, under sub-section (4) of section 280 ZE of the Income-tax Act, 1961. [*Placed in Library. See No. LT-4409/70*].
- (4) A copy of the Income-tax (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S. O. 3398 in Gazette of India dated the 15th October, 1970, under section 296 of the Income-tax Act, 1961. [*Placed in Library. See No. LT-4410/70*].
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1940, as in force in the Union territory of Delhi :—
 - (i) The Delhi Sales Tax (Fourth Amendment) Rules, 1970 published in Notification No. F. 4/160/69-Fin. (G) in Delhi Gazette dated the 3rd August, 1970.
 - (ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1970 published in Notification No. F. 4 (33)/67-Fin (G) in Delhi Gazette dated the 6th August, 1970. [*Placed in Library. See No. LT-4411/70*].
- (6) A copy each of the following Notifications (Hindi and English